HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ABSTRACT

DISTRICT JUDGES - Transfers and Postings of District Judges - ORDERS - ISSUED.

ROC.NO.8453/2016-B.SPL.

NOTIFICATION NO.996-B.SPL.

DATED:27.10.2016.

The High Court is pleased to order the following Transfers and Postings of District Judges:-

The District and Sessions Judges mentioned in Column Number 2 are posted to the stations mentioned in Column Number 3 of the corresponding row. The respective officers are directed to handover charge of their post(s) and also the posts which they have been holding full additional charge, to the officers mentioned in Column Number 4 of the corresponding row, and get themselves relieved and proceed to their new stations and take charge of their respective posts from the officers mentioned in Column Number 5 of the corresponding row.

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SL NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	P.Venkata Jyothirmayi,	Prl. District and	After	Sri V.Jaya
	Chairman, APVAT	Sessions Judge,	assumption of	Surya,
	Tribunal,	VISAKHAPATNAM	charge of Prl.	On the AN of
	VISAKAPATNAM		District and	31.10.2016
			Sessions	
	5		Judge,	
			Visakhapatnam	
	A		she shall hold	
	·		full additional	
	-		charge of the	
	.1		post of	
			Chairman,	
			APVAT	
	£ 0.		Tribunal,	
		WI WI	Visakhapatnam,	
			until further	
			orders.	
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2.	Smt. E. Tirumala Devi	Prl. District and	Judge, Family	I Addl. District
۷.	Spl. Judge for trial of	Sessions Judge,	Court,	and Sessions
	cases under SCs. And	KHAMMAM	Nizamabad.	Judge,
	S.Ts. (POA) Act, 1989-	VCIVIA/A/A/A/	1412umabaa.	Khammam.
	cum- VII Additional			Kriammam.
			<u>#1</u>	
	District Judge,			
	NIZAMABAD			
3.	Smt. Suneetha	I Addl. District and	Post of Chairman	Prl. District
	Kunchala,	Sessions Judge-cum-	Permanent Lok	and Sessions
	District and Sessions	Metropolitan	Adalat to Prl.	Judge,
	Judge working as	Sessions Judge,	District and	L.B.Nagar,
	Chairman, Permanent	RANGAREDDY	Sessions Judge,	Rangareddy
	Lok Adalat, Adilabad.	2 ,	Adilabad.	District.
		Pi.	and also the post	
-			of I Addl. D.J., Adilabad to	
			Judge, Family	
	8 -		Court, Adilabad	
			Court, Managad	
4.	Sri K.Raj Kumar,	XV Addl. District and	I Addl.	IV Addl.
	Special Judge for trial	Sessions Judge,	Metropolitan	District and
8	of cases under	MIYAPUR AT	Sessions	Sessions
	Essential Commodities	KUKATPALLY,	Judge,	Judge,
	Act, 1981-cum-III	Rangareddy District.	Hyderabad	L.B.Nagar,
	Addl. M.S.J.,	12		Rangareddy
	Hyderabad			District.
5.	Sri N.Salmon Raju	I Addl. District and	,	on of charge as
	Spl. Judge for trial of	Sessions Judge,		t and Sessions
	cases under SCs. and	WARANGAL VICE		l, he shall be in
	STs. (POA) Act , 1989- cum- VII Additional	Sri K.B.Narasimhulu,	i	charge of the dge for trial of
	District Judge,	transferred	·	and STs. (POA)
	Warangal	n una jei i eu.		VII Addl. D.J.,
=	Trai aligai	10 (a) (b) (c) (c) (c) (c) (c) (c) (c) (c) (c) (c	Warangal and	j
. "			(FTC) Mahabul	
			further orders.	
		,		er charge of the
		100		nan, Cooperative
			•	II Addl. District
1		11	and Sessions	
		0		ich posts he is
¥	"	1,	holding full addi	• ,
•			_	his assumption
				Judge, Family
	A	122	Court.	,
			- 20	
	1 2 2			
	8	0		2 3

6.	Sri K.Ramesh,	Chairman,	III Addl.	After
0,		Land Reforms	District and	assumption of
	Judge, Family Court,		Sessions	charge, he shall
	L.B.Nagar, Rangaeddy	Appellate Tribunal- cum-II Addl. District		also take charge
	District		Judge,	of the posts of
		and Sessions Judge,	L.B.Nagar,	Chairman,
		WARANGAL	Rangareddy	Cooperative
			District	Tribunal and
				VIII Addl. D.J
				(FTC) Warangal,
				and he shall be in
				full additional
				charge of the
				said posts until
			11.	further orders
7.	On relief,	Judge, Family Court,	His post and	III Addl.
	Sri K.B.Narasimhulu,	L.B.NAGAR,	also the post of	District and
	I Addl. District and	RANGAREDDY	Chairman,	Sessions
	Sessions Judge,	DISTRICT	Co-Operative	Judge,
	Warangal.	VICE	Tribunal,	L.B.Nagar,
		Sri K.Ramesh	Warangal which	Rangareddy
		transferred	post he is	District
			holding FAC to	
			Sri N.Solomon	
			Raju.	
8.	Sri A.V.Parthasaradhi,	Special Judge for	Senior Faculty	Addl. Sessions
J.	Senior Faculty	Economic Offences-	Member-I,	Judge for trial
	Member-II,	cum- VIII Additional	A.P.Judicial	of Communal
	A.P. Judicial Academy,	Metropolitan	Academy,	Offences-cum-
	Secunderabad.	Sessions Judge-cum-	Secunderabad.	VII Addl.
		XXII Addl. Chief	Occurracy abas.	M.S.J.,
		Judge, City Civil		Hyderabad.
		Court, HYDERABAD		i iyaci abad.
9.	Dr. S.S.S.Jaya Raju,	IX Addl. District and	His post and	VI Addl.
	II Addl. District and	Sessions Judge (Fast	also the post of	District and
	Sessions Judge,	Track Court), Krishna	VII Addl. D.J.,	Sessions
	Madanapalle, Chittoor	at MACHILIPATNAM	Madanapalle,	Judge,
	District.	Vice	which post he	Machilipatnam.
		Sri Chinnamsetty Raju,	is holding FAC	20
		transferred.	to VIII Addl.	
			District and	
			Sessions Judge	
			Chittoor.	
				<u> </u>
10.	Smt. J.Srilakshmi,	Special Judge for	Chairman,	I Addl. District
	III Addl. District and	trial of cases under	LRAT-cum-IV	and Sessions
	Sessions Judge,	SCs and STs (POA),	Addl. District	Judge, Nellore.
	Kakinada, East	Act, 1989-cum- V	and Sessions	. 48
	Godavari District.	Addl. District Judge,	Judge,	
		NELLORE	Kakinada.	

11.	Sri C.Purushotham	X Addl. District and	V Addl.	Judge, Family
	Kumar,	Sessions Judge,	District and	Court-cum-V
	Judge, Family Court-	TIRUPATI	Sessions	Addl. District
	cum-IX Addl. District		Judge,	and Sessions
İ	Judge, Rajahmundry.		Rajahmundry	Judge,
				Tirupati.
12.	Sri Y.Ganapathi Rao,	XIII Addl. District	His post and also	Special Judge
	VI Addl. District and	and Sessions Judge,	the posts of VII	for trial of
	Sessions Judge,	GAJUWAKA,	and XI Addl. D.J	cases under
	Kakinada, East	Visakhapatnam	(FTC), Kakinada,	SCs and STs
	Godavari District.	District.	which posts he is	(POA), Act,
		VICE	holding FAC to Chairman, LRAT-	1989-cum-XI
		Sri N.Srinivasa Rao,	cum-IV Addl.	Addl. District
-		transferred.	District and	and Sessions
			Sessions Judge,	Judge,
			Kakinada.	Visakhapatnam.
P. 1				•
13.	Smt. G.Swarnalatha,	Chairman , Industrial	She shall handov	er charge of her
	Special Judge for trial	Tribunal-cum-		dl. District and
9 1	of cases under SCs and	Presiding Officer,	1' •	, Machilipatnam
	STs (POA), Act, 1989-	Labour Court		narge of her post
о.	cum-X Addl. District	ANANTHAPURAM	from the Prl. District and Sessions	
	Judge, Machilipatnam.		Judge, Anantapur.	
	3 (3000)	ă.		
			· ·	er assumption of
			charge of her regular post, she shall	
			also take charge of the post of	
			Special Judge for trial of cases under SCs and STs (POA), Act,	
				Addl. District and
				Anantapuram from
			1	rict and Sessions
				am and will be in
				arge of the said
			post until further orders.	
14.	Sri Chinnamsetty Raju,	III Additional	VI Addl.	IV Addl.
	IX Addl. District and	District and Sessions	District and	District and
	Sessions Judge (Fast	Judge;	Sessions	Sessions
	Track Court), Krishna	BHIMAVARAM,	Judge,	Judge, Tanuku.
	at Machilipatnam	West Godavari	Machilipatnam.	
		District		
15.	Sri G.Srinivas	I Addl. District and	Smt. N.Satya	Sri <i>G.G</i> opi
	Special Judge for trial	Sessions Judge,	Sri	Chand
	of cases under SCs and	GUNTUR		
	STs (POA), Act, 1989-			
	cum-IV Addl. District		,~	
٠	Judge, GUNTUR			-

16.	Smt. S.Premavathi, I Addl. District and Sessions Judge, Kurnool.	II Addl. District and Sessions Judge, GUNTUR.	Prl. District and Sessions Judge, Kurnool.	Judge, Family Court, Guntur.
17.	On relief, Sri G.GOPI CHAND I Addl. District and Sessions Judge, GUNTUR	III Addl. District Judge, GUNTUR		Smt. N.Satya Sri
18.	Smt. N.Satya Sri III Addl. District Judge, GUNTUR	Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum- iV Addl. District Judge, GUNTUR	Sri G.Gopi Chand	Sri G.Srinivas
19.	Sri B.R.Madhusudhan Rao, Judge, Family Court- cum-VI Addl. District Judge, Nellore.	I Addl. District and Sessions Judge, CHITTOOR	IV Addl. District and Sessions Judge, Nellore.	Prl. District and Sessions Judge, Chittoor.
20.	SRI ERUGULA BHIMA RAO VII Additional District and Sessions Judge, Vijayawada, Krishna District.	Judge Family Court cum IV Addl. D.J. VIJAYAWADA	Sri M.Srikantha Chary. After taking charge from Sri G.Durgaiah, Sri E.Bhima Rao, shall be in full additional charge of the post of VII Addl. D.J., Vijayawada, till the substitute posted takes charge.	Sri G.Durgaiah
21.	On relief, KUM C.YAMINI VIII Additional District and Sessions Judge, Vijayawada	Judge , Mahila Court cum V Addl. D.J. VIJAYAWADA.	Sri N.Ramesh Babu	Sri G.Durgaiah
22.	On relief, Sri M.Srikantha Chary, XIV Addl. District and Sessions Judge, Vijayawada, Krishna District	VII Additional District and Sessions Judge, VIJAYAWADA	Sri G.Durgaiah	Sri Erugula Bhima Rao

23.	On relief	VIII Additional	Sri	Kum, C. Yamini
23.	On relief, SRI N.RAMESH BABU	District and Sessions	T.Venugopala	Kuni. C. / uniini
	1584		Rao, till the	
	1	Judge, VIJAYAWADA	1	
	Vijayawada	VIJAYAWADA	charge of XII	
		III	Addl. D.J., is handover to Sri	-
	" "		1	
			T.Venugopala	=
			Rao, he shall	
		n ²	continue to	may
	,		hold this post	
	;a ;r	=	as full	
		ē	additional	
	_		charge.	
24.	Sri T.Venugopala Rao,	XII Additional	Judge, Mahila	Sri N.Ramesh
	Judge, Additional	District and Sessions	Court-cum-VI	Babu
	Family Court,	Judge,	Addl. District	
	Visakhapatnam.	VIJAYAWADA	and Sessions	
		2 2	Judge,	
		-	Visakhapatnam.	
25.	Sri G.Durgaiah	XIV Addl. District	Sri Erugula	Sri
	Judge, Family Court	and Sessions Judge	Bhima Rao	M.Srikantha
	cum IV Addl. D.J.	VIJAYAWADA		Chary
	Vijayawada	* 11		
26.	Sri Ch.Kishore Kumar,	Judge, Family Court-	Special Judge	V Addl.
	XII Addl. District and	cum-IX Addl. District	for trial of	District and
	Sessions Judge,	Judge,	cases under	Sessions
	Visakhapatnam	Rajamahendravaram	SCs and STs	Judge,
		E.G. District.	(POA) Act,	Rajamahendra-
		VICE	1989-cum-XI	varam
	3 ", "	Sri C.Purushotham	Addl. District	
	10	Kumar	Judge,	
	E 1 1	transferred	Visakhapatnam	
27.	Sri N.Srinivasa Rao,	II Addl. District and	Special Judge	Judge, Family
	XIII Addl. District and	Sessions Judge,	for trial of	Court-Addl.
	Sessions Judge,	ADONI,	cases under	District and
	Gajauaka,	Kurnool District	SCs and STs	Sessions
	Visakhapatnam		(POA), Act,	Judge, Kurnool.
	District.	2	1989-cum-XI	,
		r = 11	Addl. District	
	n 2	, , , , ,	and Sessions	
	10 TO		Judge,	
	5, 5, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1,	2	Visakhapatnam.	
	1		visakriapa mam.	<u> </u>

The officers mentioned in Column Number 4 will be in full additional charge of the post(s) mentioned in Column Number 2, until further orders.

- NOTE: 1. All the officers under orders of transfer are directed to pronounce the judgments/orders which were already reserved and join at their new stations.
 - 2. In case the officers from whom they have to take charge or to whom they have to handover charge are on leave or absent for any other reason, the concerned officers will seek instructions from the concerned Unit Heads who in turn will make alternative arrangements, intimating the same to the High Court.
 - 3. All the officers who are under orders of transfer are hereby directed to inform the High Court the date of relief in the previous post and the date of joining in the new post with in seven days from the date of joining in the new post.
 - 4. The Order placed in the High Court's Web Site http://hc.tap.nic.in and the downloaded copy from the web site is valid for relieving and joining duty.

REGISTRAR (VIGILANCE)

To

- 1. The officers concerned.
- 2. The Prl. Secretary to Hon'ble the **Acting Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
- 3. The Registrar General and Other Registrars, High Court of Judicature at Hyderabad
- 4. The Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website)
- 5. The Secretary to Government, Law (L.A & J SC.C) Department, Government of Telangana, Hyderabad.
- 6. The Secretary to Government, Law (L.A & J SC.F), Department, Government of Andhra Pradesh, Hyderabad.
- 7. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
- 8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
- 9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 10. The Chief Judge, City Civil Court, Hyderabad
- 11. The Metropolitan Sessions Judge, Hyderabad.
- 12. The Chief Judge, City Small Causes Court, Hyderabad

13. THE PRL. DISTRICT JUDGES:

Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, YSR Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, PS Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

14. THE I ADDL. DISTRICT JUDGES:

Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, YSR Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, PS Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

- 15. The Pay and Accounts Officer, Government of Telangana. Hyderabad.
- 16. The Pay and Accounts Officer, Government of Andhra Pradesh. Hyderabad

17. THE DISTRICT TREASURY OFFICERS:

Adilabad, Anantapur, Chittoor, Kakinada, Guntur, YSR Kadapa, Karimnagar, Khammam, Machilipatnam, Kurnool, Mahabubnagar, Sangareddy, Nalgonda, PS Nellore, Nizamabad, Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and Eluru.

18. THE SECTION OFFICERS:-

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Judicature, Hyderabad